

Notice of Attachment of Demat Account

Attachment Proceeding No. 15042 of 2025 Certificate No. 5550 of 2022

M/s. National Securities Depository Ltd.

4th floor, 'A', Wing, Trade World Kamala Mills Compound Senapati Bapat Marg Lower Parel, Mumbai – 400013 M/s. Central Depository Services (I)

P J Towers, 17th floor Dalal Street Fort, Mumbai – 400001

The Principal Officer /Chairman & Managing Director / CEO All the Mutual Funds in India.

1. Whereas a Recovery Certificate No. 5550 of 2022 dated 9/2/2022 has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of Rs.706973/-(Rupees Seven Lakh Six Thousand Nine Hundred Seventy Three Only) as detailed below along with interest/costs/charges/expenses etc. against Mrs. Anita S. Kadanthalai (PAN: ABUPA2184Q) ["Defaulter"] and the same is due from Defaulter in respect of the said certificate. A Notice of Demand dated 9/2/2022 has been issued to Mrs. Anita S. Kadanthalai.

Description of Dues	Amount (in Rupees)
Penalty imposed by the Adjudicating Officer vide Order No.	5,00,000/-
Order/SM/PP/2018-19/2458-2490 dated 3/29/2019 in the	, ,
matter of SMS Techsoft (India) Ltd.	
Interest from March 2019 to September 2022 @ 1% p.m.	2,05,973/-
Recovery Cost	1,000/-
Total	7,06,973/-

- 2. Whereas no amount has been paid by the Defaulter and there is sufficient reason to believe that the Defaulter may dispose of the securities/instruments in the Demat account/s or Mutual fund folio/s held with you and realization of amount due under the certificate would in consequence be delayed or obstructed.
- 3. It is, therefore, in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:
 - All Demat Account/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.
 - ii) All Mutual fund folio/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.

4. It is further ordered with immediate effect that **No Debit** shall be made in the said accounts/folios until further orders. However, the credits, if any, into the account may be allowed.

पश्चिमी प्रादेशिक कार्यालय : सेबी भवन, पंचवटी पहली गली, गुलबाई टेकरा रोड, अहमदाबाद - ३८०००६. १८००६ Western Regional Office : SEBI Bhavan, Panchvati 1st Lane, Gulbai Tekra Road, Ahmedabad - 380 006. Ph. (079) 27467018/19/26718 mail: sebiwro@sebi.gov.in

Office

अनुवर्तीः Continuation:

- 5. You are hereby directed to provide the following immediately to the undersigned/our representative on service of this Notice.
 - a) Details of all the Accounts/folios held by the Defaulter with you;
 - b) Copy of the Account Statement/s; and
 - c) Confirmation of Attachment of the said accounts/folios

If no response is received within 15 days from the date of receipt of this order, it will be presumed that the defaulter is having no account/folio with you.

- 6. If the defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.
- 7. You are also directed to immediately attach any new account/s opened or folio/s created for the defaulter by you post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s or folio/s.
- 8. This Notice of attachment is issued in exercise of powers conferred under section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with section 226 and the Second Schedule to the Income-tax Act, 1961.

Given under my hand and seal at Ahmedabad this 28 Day of November, 2025.



Recovery Officer

Copy to:

Mrs. Anita S. Kadanthalai Address: "J Villa No.1, Kodihalli, Banglore – 560008, Karnataka" पूजा ढींगरा / Pooja Dhingraa वसूली अधिकारी एवं उपमहाप्रबंधक Recovery Officer & Deputy General Manager भारतीय प्रतिभूति और विनिमय बोर्ड Securities and Exchange Board of India अहमदाबाद / Ahmedabad

(With a direction not to receive/ recover/ demand the proceeds/ money held / to be held in the aforesaid accounts.)